[श्री सतीश अग्रवाल]

बढाकर 34 लाख टन किया जाएगा और फी मेल शगर 12 लाख टन के बजाय 16 लाख टन की जाएगी । दोनों माध्यमों से 40 लाख टन से 50 लाख टन खपत के लिए चीनी दी जाएगी।

Statement

श्री योगेन्द्र शर्मा : मान्यवर, दूसरी चीनी पर ऐक्साइज कम किया जा रहा है। इस पर श्रीमन बहस होनी चाहिए. .

(Interruptions)

श्री सतीश श्रयवाल : यह जो ग्रापका इनफरेंस है वह गलत है । मेरे पास समय का ग्रभाव है, ग्रन्यथा मै ग्रापको सन्तुष्ट कर देता । मैं इस सम्बन्ध में यह निवेदन करना चाहता हं कि इस ऐक्स फैक्टरी प्राइस में इनकीज की जाएगी स्रौर उसके परिणाम-स्वरूप जो इस समय ऐक्साइज इयुटी हमें मिल रही है उसमें बढोत्तरी होगी। टोटल मिलाकर केन ग्रोवर को ग्रौर कंज्यमर्स को गारन्टेड प्राइस पर मैक्सिमम से नीचे मिल जाएगी । इसलिए ऐक्साइज ड्यूटी में उसके हिसाब से ऐडजस्टमेंट किया गया है। यह बात सही है कि लाभ जो इंडस्ट्री है, जो प्रोडयसर है उसको भी मिलने वाला है। लेकिन यह अनुमान लगाना कि सारा लाभ उनको मिलने वाला है, यह नितान्त भ्रामक है ग्रौर मैं समझता हं कि समझ के परे है। म्राप पूछना चाहें तो सारे म्रांकडे मैं म्रापको दे सकता हं। ग्राप बाद में डिस्कशन क्लेम कर लीजिए। वह ग्रध्यक्ष महोदय जानें।

2 P.M.

II. Payment of an Additional Instalement of Dearness Allowance to Central Government Employees

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGGARWAL): Sir, it will be recollected that the Third Pay Commission had recommended to the Government a formula of DA according to which increases at specific percentage rates would be given for every 8-point increase beyond 200 points in the 12-monthly average of the All-India Consumer Price Index for industrial workers (1960=100). Nine instalments of Dearness Allowance were sanctioned according to this formula from time to time till the average index had reached 272 points. The Third Pay Commission had further recommended that when the average index crossed 272 points, the Government should review the position and decide whether the DA scheme should be extended further or whether the pay scales themselves should be revised. After the average index figure crossed 272 points, the Government allowed on an ad hoc basis suitable increases in Dearness Allowance to mitigate the hardships caused to the employees. The total number of instalments of Dearness Allowance allowed by the Government after the average level crossed 272 points was 5 (five). At the end of April 1976, when the average index dropped below 312 points, the Government withdrew this fifth instalment, and the current DA is being paid on the basis of an average index figure of 304 points. In view of the fact that the average index figure has now clearly crossed 312 points, the Government feels that it is necessary to mitigate the hardships caused to the employees and has, therefore, agreed to concede an instalment of additional Dearness Allowance.

The Government has decided to sanction an additional instalment of Dearness Allowance to the Central Government employees with from the 1st of September 1977. The Government has taken this decision in the light of the fact that the 12monthly index average at the end of August 1977 has crossed 312 points. The existing rates of Dearness Allowance are based on an index average of 304. Hence the Government has recognised the need for the payment of an additional instalment in view of the rise in the 12-monthly index average.

This will impose an additional burden of Rs. 50 crores in a full year. The incidence during the current financial year will be Rs. 25 crores.

III. The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1977

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): Sir, I beg to lay on the Table of the House a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1977. [Placed in Library. See No. LT. 1507/77.]

THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL, 1977

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): Sir, beg to move for leave to introduce a Bill further to amend the Requisition ing and Acquisition of Immovable Property Act, 1952.

The question was put and the motion was adopted.

SHRI SIKANDAR BAKHT: Sir, I introduce the Bill.

ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT AND OTHER BUSINESS

MR. DEPUTY CHAIRMAN: I have to inform the House of the Business Advisory Committee at its meeting held today, the 16th November, 1977, allotted time as follows for Government legislative and other business

to be taken up during the current Session of the Rajya Sabha:—

Business

Time allotted

r. Consideration and passing of the Lady Harding Medical College and Hospital (Acquisition) and Miscellaneous Provisions Bill, 1977, as passed by the Lok Sabha.

. 2 hours.

2. Consideration and passing of the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1977.

ı hour.

- 3. Discussion on the 15th and 1 day(on Mon-16th Reports of the Commissioner for Linguistic November, Minorities. . . . 1977).
- 4. Discussion under Rule 176 On Wednesday on the Samachar News the 23rd Nov-Agency. ember, 1977.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M. today.

The House then adjourned for lunch at four minutes past two of the clock.

The House reassembled after lunch at thirty-five minutes past two of the clock, Mr. Deputy Chairman in the Chair.

DISCUSSION UNDER RULE 176 ON RECENT SERIOUS ACCIDENTS ON THE RAILWAYS IN VARIOUS PARTS OF THE COUNTRY

SHRI JAGJIT SINGH ANAND (Punjab): Mr. Deputy Chairman, Sir, we are going to discuss a very important problem concerning the Indian Railway system. The Indian Railway system is the second largest in the world and it plays a very vital role in the economic health of our country, in our national integration and in our defence. Today, it is headed by a man of progressive outlook